

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION No. 2438
TO BE ANSWERED ON 09.05.2016

Discontinuation of NET

2438. SHRI JAGDAMBIKA PAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any proposal to discontinue the National Eligibility Test (NET) for aspirant teachers in the country and if so, the details thereof including the consultations made with various stakeholders in this regard;
- (b) if not, the reasons therefor; and
- (c) the steps taken by the Government in this regard?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)

(a) to (c): No Madam. As per the University Grants Commission (UGC) (Minimum qualifications for appointment of teachers and other academic staff in universities and colleges and measures for the maintenance of standards in higher education) Regulations, 2010 qualifying in National Eligibility Test (NET)/ State Eligibility Test (SET)/ State Level Eligibility Test (SLET) is required for appointment to Assistant Professor and equivalent positions in Universities and Colleges in the country. Separate norms have been laid down by the statutory councils regulating professional & technical education for appointment of Assistant Professor in the institutions regulated by them.

The Committee, under the chairpersonship of Prof. Arun Nigavekar, former Chairman, UGC, appointed by the Central Government to examine the issues related to attracting and retaining talented and quality manpower in the teaching profession had recommended NET/SLET/SET as one of the minimum eligibility conditions for recruitment and appointment to the post of Assistant Professor in Universities and Colleges in the country. The conditions for the exemption from NET/SLET/SET have been detailed in the UGC (Minimum qualifications for appointment of teachers and other academic staff in universities and colleges and measures for the maintenance of standards in higher education) (3rd amendment) Regulations, 2010, approved by the Commission in its 514th meeting.
